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BOMBAY ANATOMY RULES, 1950

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1. claim body within two days :-

The near relative of the deceased person shall claim the body within two days of the date of death of the deceased person excluding the day on which the death takes place:

Provided that, if in the opinion of the authority in charge of the hospital or prison, there are good and sufficient reasons for believing that the dead body is likely to be claimed by a near relative of the deceased person, it may keep dead body in its possession for further period of two days.

2. disposal of the dead body :-

If any of the approved institution does not require the dead body for the anatomical examination or dissection, the authorised officer of the police shall dispose of the dead body or cause it to be disposed of by cremation, burial or any other recognised method of disposal of dead bodies in accordance with the custom of the community to which the deceased person belonged :

Provided that identity of the deceased person is not known or there are no facilities for disposal of his or her body in accordance with the custom of his or her community, the authorised officer may dispose of the dead body in such manner as he deemed fit.

3. . :-

Where an unclaimed body is handed over to the authorities in charge of an approved institution under Section 5 for the purpose of conducting anatomical examination and dissection, the authorities in charge of such institution shall, after use of the body for the said purpose, arrange to dispose of the body or its remnants

in such manner as they deem fit.